tonnes. This envisages the installation of L.D. Convertors for steel making, facilities for continuous casting and a plate mill for the manufacture of heavy plates Facilities for iron ore mining and sinter making are also being suitably expanded. This scheme is under implementation

- (a) Installation of a Spirally welded Pipe Plant at Rourkela Steel Plant for making large diameter pipes for oil refineries, industry and public health schemes.
- (iii) A refractory plant at Bhilai for the manufacture of refractories
- (iv) Expansion of Alloy Steel Plant at Durgaput
- (v) A plant for the manufacture of CRGO Sheets at Rourkela
- (v1) A seamless tubes plant

12.00 hrs.

QUESTION OF PRIVILEGE-Contd.

IPMORT LICENCY CASE-Contd

श्री सबु लिसये (शवा) घध्यक्ष महोदय मरा व्यवस्था का प्रश्न है। यह बात मही है कि मैं एक माम नी घादमी ह इसलिए मेरी दरकदारूत पर मना (स्ट दल को गीर करना ही चाहिए, ऐसा मैं नहीं कह सबता ह । कल मैं ने घाप को वित्रनी की थी थि प्रिविलें अ की बहस को कल तक वे लिए स्थानत कर दिया जाए। श्रवण उन्हान मेरी इस बिनती को नहीं माना है, ना मझे मुख्र नहीं कहना है, लेकिन कम से कम दी मिनट ने लिए इसके बारे मे मेरी बात सुन लोजिए। श्रवण कल मैं इस सदन में होता, तो घाप मझे नहीं राकत, मझे बांलने दें ते। मैंने घाप को पत्र लिखा था। दूसरों की मुविधा देखी आए और मेरी मुविधा बिलकुल न वेबी आए, यह ठीक बात नहीं है।

मैं अपने अधिकारों के लिए लड रहा हूं। दो मिनट के लिए मुझे सुनिये। (अयश्वान)

SHRI H K L. BHAGAT (East Delhi) Sir, a point of order can be raised only in regard to the business before the House. I am raising an objection There cannot be any point of order at this stage. A point af order, under rule 376(2), "may be raised in relation to the business before the House at the moment." What is the business before the House at the moment? On what can he raise a point of order? He cannot raise a point of order.

SHRI MADHU LIMAYE. On a pending business

SHRI H k L BHAGAT There is no item at the moment before the House on which you can raise a point of order. I want your ruling Points of order are being raised on matters which are not in relation to the business of the House at the moment

He cannot raise a point of order now As I submitted you must give a ruling as to how and when points of order can be raised because points of order are being misused. He did not come yesterday. You have concluded the debate and you said you have closed it. A Member cannot go on speaking at length on a privilege motion. He has spoken aix times on this. He wants to speak again. No point of order can be raised, I want your ruling on this, whether he can raise a point of order in this manner, like this

MR SPEAKER: Of course, at present, there is no business before the House, and his point of order relates to no business. There, you are correct. Let me know on what matter is the point of order being raised is it a submission or a point of order?

श्री समु लिसय यह पायंट आफ आर्डर है। आप मुझे इजाजत वेंगे, तो मैं गर्वामशन करूगा। नैं एक पेंडिंग मैटर के बारे में सब-मिशन करना चाहता हूं।

SHRI C. M. STEPHEN (Muvattupuzha): There is no pending matter.

MR. SPEAKER: You can make a submission; not a point of order.

SHRI MADHU LIMAYE: The privilege matter is pending.

SHRI C. M. STEPHEN: A point of order can be raised under rule 376 either arising out of an interpretation of the rules or articles of the Constitution or in relation to the business before the House at the moment You said yesterday: 'I have closed the matter and I will give my ruling sometime later'. The matter is closed. How can it be opened? I have no objection to any subjective evaluation that he has about himself... (Interruptions). You read out the letter to the House and you asked the opinion of the House and you enquired from the Members and you came to this decision after ascertaming the will of the House. The matter was closed by you you consulted the House. Now if somebody is permitted to reopen this matter it will be a dangerous precedent and it will be a reflection on all of us. It cannot be done; all of us are equal before law and all of us are equal before you, Mr. Limaye may have his own opinion about himself but let him remember that he is one among the 550 Members of this House; and he is no more and no less.

नी सन् शिनाये: मैं एक मामूली धादमी हूँ। मेरी नोई घोषीतियन नही है। लेकिन मेरे भी धांधकार हैं। PROF. MADHU DANDAVATE (Rajapur): I have a point of order regarding what he has said. I wish to bring to the notice of Mr. Stephen that as far as the privilege matter was concerned, even on the basts of what he has read out from the proceedings of the House, the Speaker has only reserved the ruling. So, the matter is not closed.

SHRI C. M. STEPHEN: I have closed the matter—that is what the Speaker is reported to have said.

PROF. MADHU DANDAVATE: A person who raised the privilege issue has a right to intervene and he has a right to raise any point of order and make a submission in that regard. Therefore he should be heard... (Interruptions).

MR. SPEAKER: To all of them I gave a chance at the preliminary explanation in respect of the motions, Yesterday, I said that I had heard all your points of view and I have closed the matter. I also said that I should see all the debate which has taken place in the last week and find out what points have been raised and that it would take a lot of time. I will have to go through it so that I may not be in doubt as to what is the specific issue. I had promised that I would hear four Members who asked to be heard on this side and that side Mr. Madhu Limaye had written that if it could be kept pending till tomorrow, it would be better. neither the Members wanted it, nor was it agreed to.

AN HON. MEMBER: His name was not amongst them.

भी मधु लिमये क्या प्राहम मिनिस्टर भीर श्री रघुरामैया के नाम उन में थे ? उन्होंने क्यों इन्टरवीन किया? भूमै एक मामूली भादमी हूं, लेकिन इम सदन में मेरे मिश्वकार श्रीमती इदिरा गांधी से कम नहीं हैं। SHRI K LAKKAPPA (Tumkur): the is not the Leader of the House, The Leader of the House has a right to intervene He is not the Leader of the House unfortunately.

MR SPEAKER. If you will not kindly mind what I say, I want to say this. It is a different matter. You can make a submission to the Speaker in spite of what has happened.

भी मधु लिमये मान लिया।

श्राध्यक्ष महोदय श्रभी मैने श्रपनी बात ही नहीं खत्म की, माना क्या ?

But the way you address and the way you wrote is exasperating You write. "I have given you a detailed based on the chargesheet against Shri L N. Mishra . If you are interested in the orderly business of the House then immediately upon the conclusion of the Question Hour you should invite me to raise this question, you may invite such other " Now, I Members as you want to am very much interested in the orderly business of the flouse 1 prepared to accommodate Members on this side or that side in spite of some obstacles that may have been there. But this is not the way to address the Chair or write to I do not mind After all, if something basic is left out, I can make an exception but not under this type of pressure

श्री स्थु लिसये: ग्रध्यक्ष महोदय, चूंकि ये बार-बार मुझे टोकते हैं श्रीर इतना टोकते हैं इस लिए गुस्मा ग्राह्म स्वामाविक है। श्रगर ये बार-बार नहीं ढीचें तो श्राप जानते हैं कि मैं बहुत ही विनन्नतापूर्वक सपनी बात करता है। मैं केवल तीन प्रार्थना करना चाहता क्ल झटल जी ने स्वाल उठाया था कि क्या उमाणक्र दीक्षित जी का बक्तव्य झड्येगा? उस पर श्रीमती इंदिरा गांधी ने कहा:

"We do not see what you are going to examine because the privilege motion is against the House Minister, the Home Minister continues, the persons may change but the Home Minister continues. That is why he is dealing with the question."

मुझे पता नहीं उन को कौन उपदेश देता है। अब मामला भीर गहराई में जा रहा है। मविधान की धारा 75 के अन्तर्गत कलेक्टिव रेम्पोसिबिल्टी होती है। ग्राज उमाशकर दीक्षित गह मन्त्री नहीं है। लेकिन मिलपिएषद के सदम्य भागभी है। भगर वह भपने द्वारा मलिमण्डर की ओर में दिए गए ग्राभवचन को पुन नहीं युर साने है ता उमाशकर दीक्षित का इस सदन के सामने प्राता चाहिए कि मैं लाचार ह, मैं मिल्लमण्डल में हट रहा हु, तो हम लाग उन के खिनाफ मामला नहीं उठाएंगे द्वार इस प्रणत पर वह इस्ती है। देशों पि मैं लाचार ह मै वबन का पूरा नहीं रखा सरता, मैं हट रहा हु। फिर उस के बाद मामला सर-कार के प्रमुख के खिलाफ, प्रधान मन्त्री के खिलाफ बलेगा। ग्राप बहुत गहुराई में जा रहे है, मैं केवल चेतावनी दे रहा हु भाप का।

दूसरी प्रावंता यह है कि जब यह
मवाल उठा कि दूसरे सदन के जो सदम्य
हैं उन के खिलाफ भगर प्रिविक्तंत्र का
मामला इस समय उठता है तो क्या
प्रक्रिया होनी चाहिए, भाप कलिय दीजिए
लेकिन शक्यर की किताब के पूष्ट 26.3
के उत्पर इसके बारे में प्रक्रिया दी गई है।
जो दोनों सदनों का कमेटी बैठा था उस कमेटी
ने निर्णय किया है भोर लोक सभा ने उस को
ताईद की है। मैं एक ही धनुक्छेद उस
का पढ़ेगा:

"Accordingly, when a quastion of breach of privilege or contempt of the House is raised in either House in which a member, officer or servant of the House is involved, the procedure followed is that the Pre-Officer of the House in which the question of privilege is raised, refers the case to the Presiding Officer of the other House, only if he is satisfied on hearing the member who raises the question or on persuing any document where the complaint is based on a document, that a breach of privilege has been committed. the case being so referred, it is the duty of the Presiding Officer of the other House to deal with the matter in the same way as if it were a case of breach of privilege of that House or of a thereof."

तो अपने निर्णय के बाद अगर आप इस नतीने पर पहुंचे हैं कि श्री उमाणंकर दीक्षित ने इस सदन का अपमान किया हैतो राज्य सभा के अध्यक्ष को इस बात को बहां पर उठाना पड़ेगा। और राज्य सभा के सभी सदस्यों को हमारे अधिकारों की रक्षा करना पड़ेगी।

दूसरी बात यह है कि उमाशंकर दीक्षित जी ने जो वचन दिया अगर वह सरकार की ओर से दिया है तो उमाशंकर दीक्षित जी को सफाई नहीं देनी है, तब हम को प्रधान मन्ती इंदिरा गांधी के खिलाफ विशेषाधिकार का सवाल उठाने की इजाजत क्रीजिए क्योंकि मंत्रियों के द्वारा जो वक्षव्य दिये जाते हैं उस की अंतिम जिम्मेदारी प्रधान मन्ती की है।

दूसरी बात मैं यह कहना चाहता हूं कि तुलमोहन राम का सवाल आया। अगर ये बिल्कूल चुणी साधते, कोई सफाई नहीं देते तो कोई बात नहीं थी। लेकिन उन्होंने दो सत्तों के बीच में पत्रकारों के सामने असत्य वचन कहें हैं और जो चार्जशीट आई है जिस की काफी लाइब्रेरी में रखी गई है उस चार्जशीट से विल्कुल प्राइमा-फेसी केस बन जाता है कि उन का जो वक्तव्य था पत्रकारों के सामने वह सरासर गलत और झूट था। ऐसी हालत में आप तुलमोहन राम से कहिये कि वह सफाई दने आएं और वह नहीं ग्राते हैं तो फिर इस का यह निष्कर्ष निकलेगा कि तुलमोहन राम हमारे इल्जामों को कबूल करते हैं, प्राइमाफेसी केस बन जाता है, उन का मामला प्रिविलेज कमेटी के सामने जाय और या तो उमाशंकर दीक्षित जी यहां ग्राएं या प्रधान मन्त्री के खिलाफ विशेषां अकार का मामला चले।

SHRI SHYAMNANDAN MISHRA (Begusarai): May I make a brief submission?

My submission is that if a Minister happens to be a member of other House, the Minister in committing a breach of privilege would accountable to the House where the breach of privilege had been committed. It would be only in the case of a member of the other House that the rule applies because the member would not be available here to give explanation for what he has done. Therefore, that matter will be referred to the Presiding Officer of other House. But since the Minister is available here to explain his conduct, to put up his own defence, this matter does not require to be referred to the Presiding Officer of the other House. So, we have to deal with him here.

श्री ग्रटल बिहारी वाजपेयी (ग्वालियर) : ग्रध्यक्ष महोदय, मेरा प्रिविलेज मोशन है। नियम के हिसाब से प्रिविलेज मोशन पहले ग्राना चाहिए।

श्रध्यक्ष महोदय: यह प्रिविलेज का कहां हैं मैं तो इस को प्रिविलेज नहीं समझता हूं यह जो है—सववर्ट डेमोकेसी... भी सटल बिहारी वाजपेसी नहीं वह तो ऐडजर्नेमेंट मोशन है वह मैं बाद मैं लगा।

श्री एल ० एन० मिश्र के खिलाफ मैं न त्रिविलेज मोशन का नोटिस दिया है। जा बार्जकीट लाइबेरों के रखी गई है उस के बाधार पर यह प्रिविलेज मोशन है। उस दिन हम न जो बार प्रिविलेज मोशस दिए के उम में उस का समावश नहीं था क्यांकि चाजशीट बाद में रखी गई है। अब बाप का कहना यह है। बामने जुड़ हुए हैं, इमिलिए के मामल बान कलग कर के नहीं लिए जा मकते। लिए जाला ता बाद में लिए जाएग। मुझ बाप मं नह प्रकार है

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH) He must give a prior notice. Suddenly, he gets up

SHRI ATAL BIHARI VAJPAYEE I have given notice of it

SHRI K RAGHU RAMAIAH I know But we did not know that this was going to be taken up today We should have prior information

SHRI ATAL BIHARI VAJPAYEE I have already given notice I gave notice yesterday

SHRI K RAGHU RAMAIAH We have no information that it will be taken up today

**भी मधु लिमधे** मरा नाटक 24 तारी**स** का है। तीन दिस हा गुरु।

श्री क्यामनदन मिश्र श्री ज्यानिसंय बसुने तो बहुत पहले दिया श्रा।

ची चटल बिहारी बाजपेबी बार्ज-कीट झाने के बुरन्त बाद हम ने नोटिर दिया। बगर में झाप मारक झीर बात पुछा चाहता ह। मैं जार । चाहता हू वि यह प्रिविलेज मोशन उठाने के बारे से क्या प्रक्रिया होगी? आज आप को एक पत्र मिला है

सभ्यक्ष महोदय चार पाचना राज स्रातंहै।

भी घटल बिहारी वाजपेबी आज आप नाग-पत्न मिला है श्री भुवनेश्वर राम ना जाशी नुलमाहर राम ने यहा नौर रहे

प्राध्यक महोदय विर वा मिना है।

भी भटल बिहारी बाजपेबी भ्रष्यक्ष महादय का श्री भुवनेष्वर राम ने न्सिखा है। भ्रष्यक्ष महादय इस म बडी गभीर बात कहीं रड़ है इस माहा गया है

धान्यक्ष महोदयः एमे मालूम देता है । क यह भाष का प्रत्न मिल गया मेर लिये प्राज भीरास्त्र मे है।

भी घटल बिहारी बाजपेयी प्रध्यक्ष महादय टम्पत्र मं यह धाराप लगाया गया है कि सी वी ध्याई व ने तुलमाहन राम के नौकर का बयान लिया

धप्यक्ष महोदय वह त्रिविलेज कहा है मुझे तो मिल नहीं रहा है

SHRI VASANT SATHE (Akola) On a point of order under rule 222 before you allow Mr Vajpayee.

श्राच्यक्त महोदय: वाजपेयी जी मैं ग्राप के प्रिक्लियको दढ रहा ह, कत्कु है, मेरे पाम तो नहीं है। भी ग्रटल बिहारी वाजपेयी: यह ग्राप का सचिवालय जाने । यह पत ङाक से भेजा गया था ग्रीर कापी मेरे पास है।

MR. SPEAKER: I will see to it.

भी श्रटल बिहारी वाजपेयी: श्राप हमारी बात सुन लीजिये। श्रगर श्राप को पव नहीं भी मिला है तो भी हम यह मामला उठा सकते हैं क्यों कि वह मुझसे मिलने श्राया था।

श्री बसन्त साठै: ग्राप पहले हमारा प्वाइंट ग्राफ ग्राईर सुनिये।

MR. SPEAKER: Mr. Tulmohan Ram has become a nightmare to me.

श्राप देखिये--तुलमोहम राम को तो शायद मटैंल स्ट्रेन होगा, लेकिन मेरे लिये तो श्राप यहां रोजाना पांच-सात बातें लेकर श्रा जाते हैं। श्रब इसको छोड़िये श्रगले हफ्ते इस को करेंगे, दो दिन की छुट्टियों में श्राराम से जाइये।

श्री ग्रटल बिहारी वाजपेयी: ग्रध्यक्ष महोदय, ग्राप ग्रयने दिमाग पर तनात्र पैदा न कीजिए....

ग्रध्यक्ष महोदय: लिक्न यह जो श्राप कह रहे हैं, वह मेरे पास नहीं है।

श्री ग्रटल बिहारी वाजपेयी : मग्र रहस में क्या लिखा हुग्रा है, उस की ग्रोर ग्राप का ध्यान दिलाना चाहता हूं।

SHRI VASANT SATHE: Before allowing Mr. Vajpayee to proceed, please allow me, Sir, to raise my point of order, which is precisely on this,

श्री प्रटल बिहारी वाजपेयी: ये चेयरमैन के रकल में हैं, इसालये बठ जाता हूं। (

श्री बसन्त साठ : ग्राप ग्राटा बिहारी हो गये हैं, बुलेटिन में ग्राप का नाम गलत ग्राप्या है।

श्री श्रदल बिहारी बाजपेयी: श्रव्यक्ष जी, बुलेटिन में मेरा नाम गलत श्राम्या है, यह भी प्रिविलेज ता मामला है। श्राटे के बिता इस का काम नहीं चलेना—विल्ली में श्राट का श्रमाव है।

SHRI VASANT SATHE: Under rule 222:

"A Member may, with the consent of the Speaker, raise a question involving a breach of privilege either of a member of the House or of the House or of a Committee thereof."

Then follow rules 225 and 226, rules 223 and 224 intervening to say the conditions under which consent can be given. Rules 225 and 226 are well known.

Now, if you see the book by Kaul and Shakdher, which is quoted by every one as the Bible, the procedure for dealing with questions of privilege is given on page 225.

It is specifically mentioned therein that the Speaker has to give his consent first on receipt of a notice before the matter is allowed to be raised in the House. What is the procedure? If it is against a Member, then, Member alone, either to you in the Chamber, or, if you allow even in the House, is allowed to explain. Otherwise, after giving consent only, the Member who wants to raise, can make a small statement. There is absolutely no provision in the rules which are binding. They are not governed by 105 of the Rules of UK Parliament. Our independent rules which govern our proce[Shri Vasant Sathe]

dure relating to privilege categorically state that the consent is to be given before the matter is raised. No debate is possible. You cannot take the opinion of hundred members. You cannot. There is no procedure. It is contrary to the rules. You cannot say, 'I want to listen to the advice of the Members before giving consent.' That is entirely your prerogative. You have to decide. You may consult the book and also if you like, you may consult the rules. Therefore, we are having a wrong procedure here that the matter is allowed to be raised in the House. You hear members and then you are not able to make up your mind whether consent is to be given or not. For that you listen to the members. It is a very irregular procedure which you have started and it is contrary to the rules.

MR. SPEAKER: I tell you that have not before me either this motion or this letter which Mr. Vajpayee is quoting. When you send something, at least the paper on which you base the motion should be sent. It is the member's duty that if he quotes from a paper, he should underline it or send a clipping along with the notice. I, therefore, request you kindly send it in a formal manner and we will take it up later on. I have nothing before me now.

श्री ग्रटल बिहारी वाजपेयी: मैं मिवेदम करूं-मैंने कल नोटिस दिया था।

ऋध्यक्ष महोदय : मेरे पास न कोई चिटठी है और न कोई नोटिस है।

श्री ग्रटल बिहारी वाजपेयी : जल मुझे कहा गया था कि 10 वजे के बाद ग्राया है इसलिये कल नहीं लिया जायगा, श्राज लिया जायगा । नोटिस ग्रापके पास होना चाहिये। फिर भी क्या हम इस मामले को उठा नहीं सकते ? ऐसा नहीं हो सकता ।

MR SPEAKER: Mr. Bosu has raised this matter already. You send the letter. On receipt of it, I will consider.

Case (Q.D.P.)

श्री ग्रटल बिहारी वाजपेयी : ग्राप जरा सुन लोजिये। जब श्री ज्योतिर्मय बसू ग्रीर मैंने मोशन्ज दिये थे तो ग्रापने य कहा था कि जब तक ग्रीर मोशन्ज जो पहले के पड़े हए हैं . . .

SHRI VASANT SATHE: What is your ruling on my point of order? Before you hear, you must give a ruling on my point of order, or is that also not required?

श्री ग्रटल बिहारी वाजपेयी: ग्रध्यक्ष जी मैं इस पर भ्रापका रूलिंग चाहता हं — जब तक पुराना प्रिविलेज तय न हो। क्या हम शिकायत नहीं कर सकते ?

MR. SPEAKER: I am asking them what is the letter.

SHRI VASANT SATHE: that garb, he is narrating everything which he should have done before.

ग्रध्यक्ष महोदय ! मुझे देख तो लेने दी जिये।

श्री श्रटल बिहारी वाजपेयी : मैं तो ग्रापकी गाइडेंस मांग रहा हं--ग्रापने यह कहा

ग्रध्यक्ष महोदय : जब वह ग्रा जायगा तब उसको देख लुंगा ।

श्री ग्रटल बिहारी वाजपेयी : लेकिन ग्रध्यक्ष महोदय ग्रगर कोई घटना तत्काल हो जाती है, जैसी कि एक घटना हुई है--मझे अक्षांस है कि आपके सचिवालय ने म्रापको वह पत्र नहीं दिखाया। इसमें यह लिखा हुमा है--तुलमोहनराम के नोकर ने कहा है-- मुझे सी० बो० म्राई० ने गवाही के लिये

बुलाया ..... ऋध्यक्ष जी, ऋाप इस पर रूलिंग दीजिये ।

SHRI C. M. STEPHEN: He objects to any reference to a matter which is not before the House. (*Interruptions*).

SHRI VASANT SATHE: Kindly refer to page 257 of Practice and Procedure of Parliament by Kaul and Shakdher. I quote:

"A question of privilege may be raised in the House only after obtaining the consent of the Speaker (a); this has been made obligatory so that the time of the House is not taken up by raising a matter which, on the face of it, 1s not admissible."

How do you hear that? (Interruptions).

श्री श्रटल बिहारी वाजपेयी : यह कोन तय करेगा ?

SHRI VASANT SATHE: Please do not waste the time of the House.

श्री ग्रटल बिहरी वाजपेयी: जब तक ग्राप सुनेंगे नहीं तब तक कैसे फैसला कर सकते हैं।

MR. SPEAKER: It came yesterday. I had told that unless current motion is disposed of we cannot take up this. We are already in the process of taking another business. So, as per the procedure, how can we take up this privilege in between? I told you that I have taken notice of it and when the time comes, we shall take it up.

श्री प्रटल बिहारी वाजपेयी: : इसी के बारे में मैं कह रहा हूं। ग्रगर कोई घटना कल हो जाय वही मैं ग्रापके ध्यान में ला रहा हूं। ग्राप सुनते नहीं हैं। चेम्बर में कोई वात नहीं होगी, यह कोई प्राइवेट मामला नहीं हैं।

श्री वसंत साठे : जब से सेशन चालू हुआ है तब के रेन्सम पर होल्ड कर रखा हैं।

SHRI SHYAMNANDAN MISHRA: Sir, I am rising on a point of order. My point of order is that this matter is pending for the consideration of the House and by yourself. Now a new and additional information has come. Let the Chair hear the point of order. Sir, the entire gamut of matters relating to the licence scandal is pending consideration before the House and also before the Chair.

SHRI C. M. STEPHEN: It is not before the House.

SHRI SHYAMNANDAN MISHRA: Now, we have an additional information. That will be made available by the hon Member, Shri Vajpayee. That information might transform the whole character of the case. And that would be of great advantage in considering the whole matter in a proper perspective. So, this notice is to lay that information. If he wants to convey it to the House, we want a very precise ruling from you on it.

MR. SPEAKER: When you give a motion, along with that, you start reading it from a paper or a letter. And that letter must have been attached also with that and submitted to the Speaker. Mr. Sathe, when the privilege comes, the Speaker examines it and he holds whether it is in order or not. But, before giving his consent, if he is a little bit in suspense or in doubt, he has the option to listen only to the Member. That I know.

SHRI VASANT SATHE: You can do that under Rule 225,

MR. SPEAKER: When you all get up, you do not listen to me. We took up some privileges on one of which the hon Member wants to submit his own information. It is now at the consent stage. Regarding that I wanted to hear and so I gave you the chance. That process was completed. Even today Mr. Limaye insisted that he was left over on that Those were only under consideration -all the previous motions diately after I give my ruling, I will take notice of this and then take it up. But kindly do not negative my ruling.

SHRI SHYAMNANDAN MISHRA. Should we be deprived of the know-ledge of the nature of the offence that has occurred?

MR. SPEAKER This is not the process that in between some cases you bring in another. After the ones already with us are disposed of, we will take notice of this How can we take simultaneously so many others' I would request Shri Vajpayee not to insist on that.

SHRI SHYAMNANDAN MISHRA. He is lodging the first information report

MR SPEAKER. He could have attached a copy of that letter with this

श्री श्रटल बिहारी वाजपेयी श्राप श्रगर दो मिनट मुझे देने तो झगता नही होता। श्रापने यह कहा कि कन मेरा मोशन श्राया श्रीर कल श्रगर कोई नैटर मेरे पाम था तो कल उमे भी लगाना चाहियेथा।

MR SPEAKER: I will take notice of this only after the first one is disposed of. How can something come in bottween?

श्री घटल बिहारी वाजपेयी मगर इसक बीच में एक बड़ी घटना हो गई है। बिना सुने ग्राप कैंसे फैसला कर सबसे हैं।

SHRI SHYAMNANDAN MISHRA: If an important information comes to light, should it be privy between the Chair and the hon Member?

मध्यक्ष महोदय इसमे दा की शा नायेगी।

श्री क्यामनंदन मिश्रा ग्राप इमको रिजेक्ट कीजिय । उमका रिप्लाई देवह ।

श्री प्रटल बिहारी वाजपेयी मैं कोई ऐसी जानकारी नहीं दे रहा ह जिसके बारे में स्वना नहीं दा गरी। यह नैटर प्रापका लिखा जा चरा है। श्री तुनमोहनशम के नीकर ने प्राज मेंबेरे के पत्र श्रीपका भेजा है। उसकी कार्या मेर पास है। उसका भाष मुनिये तो। (हरक्थान) प्रापक श्रीफिस में मिल गया नह पत्र।

प्रस्यक्ष महोदय मेरपाम नही प्राया। में नृतमाहन राम के ना श्र ना इन्तजार करू बह अच मुझे दे। आपको देना चाहियेथा। This is not the proper stage.

ग्राः इ दानिये स्वको वक्ता ।

श्री घटल बिहारी वाजपेशी मगर इसमें जा यान है क्या वह बात मैं भ्रापके सामने नहीं रख सकता ?

**धप्यक्ष महोतय** जब प्रोपर स्टेज श्रीयेगी रवः।

श्री घटल बिहारी वाजपेयी . श्रीपर स्टेब यहीं है । नोकर का यह श्रारोप है कि मैंने माठ बीठ श्राईठ के मामने जो बयान दिया वह बयान मुनमोहनराम को बता दिया । सीं बीं ग्राई तुलमोहनराम के साथ मिल कर काम कर रही हैं।....(व्यवधान) म्ड् शैक्षर ने ग्रापको शिकायत लिखी है ग्राप इसको मामूली समझ रहे हैं।

ग्रध्यक्ष महोदय : मेरे पास है कहां

श्री ग्रटल बिहारी वाजपेयी: सी० वी० ग्राई 0 की जांच का क्या स्वरूप है यह मैं जानना चाहता हूं।

श्रध्यक्ष महोदय ः मेरे पास दे दीजिये इसको । मेरे पास नहीं श्राया।

श्री ग्रटल बिहारी वाजपेयी: ग्रगर श्राप देखेंगे तो ग्राप सुनकर भी फैसला कर सकते हैं। क्या ग्राप सुन नहीं सकते?

ग्रध्यक्ष महोदय: ग्राप मेरी बात सुनिये। नियम यह है कि ग्राप किसी ग्रखबार से कोट करते हैं तो उस ग्रखबार को साथ दें।

SHRI VASANT SATHE: Nothing being said about that letter should go on record till it is given to you.

श्री ग्रटल बिहारी वाजपेयी: ग्रध्यक्ष जी ग्राप को लैटर दे दिया कुँगया । ग्रगर वह ग्रापके पास नहीं पहुंचाते यह मेरी जिम्मेदारी नहीं हैं।

ग्रध्यक्ष महोदय शाज सुबह भेजा है ग्राप ने ।

श्री ग्रटल बिहारी वाजपेयी : ग्रगर ग्रापको नहीं मिला तो इसके लिये ग्राप का साचवालय जिम्मेदार है, न कि मैं।

प्रध्यक्ष महोदय : ग्राप ऐसे लड़ते हैं जैसे दो ग्रादमी बाजार में लड़ते हैं ।

We are dealing as member and Speaker.

श्री ग्रटल बिहारी वाजपेयी : मैं ऐसा नहीं करता हूं, ग्राप जानते हैं। लेकिन ग्र.व मेरा मुह बन्द करने को कोशिश क्षर रहे हैं।

श्री श्यामनन्दन मिश्र : इस सूचना से लोग क्यों घबराते हैं। ग्रगर सूचना गलत है तो काटें।

श्री ग्रटल बिहारी वाजपेयी : यह चिटठी ग्रब नहां से ग्रापके पास ग्राई है ?

श्री इयासनन्दन सिश्च: इसको म्राप ही पढ़ दीजिये।

MR. SPEAKER: It is on the motion. The motion is not there. You are referring to a letter that I receive it from somebody.

SHRI ATAL BIHARI VAJPAYEE: I did not say that. He said that he has written a matter to the Speaker and he has sent a copy of it to me. I think it is an urgent matter. I am seeking your permission. It is a matter of urgent public importance. It cannot wait.

Now that you have got the letter, kindly allow me to read it out. (Interruptions).

SHRI VASANT SATHE: Under what rule? Just quote the rule under which you want to read it out.

श्री ग्रटल बिहारी बाजपेयी : ग्राप मुझे इजाजत नहीं दे रहें हैं .....

SHRI C. M. STEPHEN: Sir, a very dangerous position is developing in the House. These rules that we have passed are being torn into pieces. There is a procedure, and we have to conform to that procedure; it is a right guaranteed to every Member here. Any violation of that procedure is a violation of the rights of the Member. We have been

## [Shri C. M. Stephen]

sowing the seeds of violation of the rights. It should not be permitted I want to raise a vital question of importance. The question is whether in the matter of raising a question of privilege, any Member who has given notice. (Interruptions).

MR. SPEAKER: Please sit down.

SHRI C. M. STEPHEN: Sir. when I attempt to say something of importance, you want me to sit down; when anything is said on the other side, they go on uninterruptedly; they are permitted. We must explain our position. Our position is this. How long can this happen, I really do not understand. The point 1 want to raise is this, before you lay it down as a precendent. It is about any Member who has given a notice and who can raise that point here and make a preliminary statement. I went through May's Parliamentary Practice. I do not find that a person who has given a notice can make an open submission in this House. What I am submitting is, a complete discussion has got to take place before you lay down your decision. Now, what happens is, one side is having its say, and the other having its say. That side is not goes on. The other side is completely silent. Now, the matter can be discussed with you privately. That is wint May's Parliamentary Practice says. This is what it says:

"As a motion taken at the time for matters of privilege is thereby given precedence over the prearranged programme of public business, the Speaker requires to be satisfied, both that there is a prima facie case that a breach of privilege has been committed: and also that the matter is being raised at the earliest opportunity. If he is not so satisfied when the circumstances are first brought to his attention privately, he may inform the Member that he is not entitled to raise the matter as a question of privilege,..."

t. -- ..

Now, Kaul and Shakdher, in their Practice and Procedure of Parliament say that there is a difference between a privilege motion taken against a stranger, and against a Member. In the matter of privilege motion taken against a Member, before you are preliminarily satisfied agent the admissibility of it, the Member implicated against has got the right of hearing before you either privately or on the floor of the House. It is never stated there that he who has given a notice can come before the House and make a statement by himself; that has been going on here. There are dangerous consequences. Although the matter will ultimately be adjudged untenable because person gets the floor of the House, allegations are made against Mcmbers of the House or even outsiders and they go on record and the other side is not before the House. This is not a situation contemplaied by the rules. May's Parliamentary Practice does not apply her because we are governed by our rules. My submission is that rules do not contemplate that sort of thing. Exceptions should not be allowed in this manner. Rules do not contemplate a public hearing before you finally come to a decision that there is a prima facie case. When there is a prima facie case, the matter comes before the House. No debate can take place here except on the basis of a motion or question. Unless a motion is moved no discussion could take place. Therefore any discussion or any debate except under rule 193 or on the basis of a motion is impermissible. Rules do not permit. 227 arises only after you decide under 222 that there is a prima facie case; that is permissible and tenable. Therefore any attempt made to ventilate this matter under the cover of the given to you before you notice decide that it is admissible is absolutely impermissible. Kindly do not lay down any precedent to the contrary. We have wasted two weeks in these exercises in futility; let it

· ...

not be carried on. This dangerous thing will have to be resisted.

SHRI S. M. BANERJEE: I rise on a point of order.

MR. SEAPKER: Please sit down. I have to dispose of the first point of order. Mr. Vajpayee's motion which I received yesterday was about the school in memory of L. N. Mishra's father. This motion was given yesterday. This letter was written this morning. How can this motion be set against this letter?

 श्री श्रटल बिहारी वाजपेयी: कल मैंने प्रम्ताव की सृचना दी थी। यह पत्र आज आया है।

**श्राध्यक्ष महोदयः** यह उसमे कैसे घुमड

श्री ग्रटल बिहारी बाजपेयी: मै बनाना हु की मुमड गया ।

मैंने नोटिस कल दिया था। इसमें पहले भी इस मामले में नोटिस दिए जा चके है।

MR. SPEAKER: You cannot raise in your notice future events which are not anticipated.

की स्थाननंबन निष्य : अध्यक्ष महोदय, दम लाख लोगों से हम चुन वर आते हैं। क्या हमें अपनी बात भी नहीं कहने दी जायेगी ? (स्थवधान)

भी बदल विहारी वाजवेशी: मैंने
प्रारम्भ में महा मा कि जो प्रिविलेज मोशन
प्राप्ते पेंडिन एखे हैं, जिन्हें आपको बाद में
लेख है, अवद जम पर विचार करने के बीच ने
कोई ऐसी घटना हो जाये, जो बड़ी गम्मीर हो
गौर जिसकी तरफ धापका ध्यान खीचनः
जरूरी हो, तो उद्धके लिये क्या किया जाये।
2718 18—10.

मैंने यहां से शुरू विध्या था और मैंने कहा था कि मैंने भापकी एक पत्र लिखा है कि श्री कुल मोहन राम के नीकर ने भाषको एक पत्र लिखा है, जिसकी कापी मेरे पास है। (स्थल भात) श्रद्धका महांदय, प्रगर ये लोग इस तरह बालेंगे तो काम नहीं चलेगा। (स्थल भात)

SHRI K LAKKAPPA: Sir, they must have bribed the servant of Shri Tul Mohan Ram and thus got this petition. Their strategy is to hold the House to ransom. The petition is fake. It must have been invented in collusion with the servant. They are bringing in all kinds of fictitious petitions. How can you allow them under the rules? (Interruptions).

श्री झटल विहारी वाजपेयी : अध्यक्ष महोदय, झाप स्वीकार करेंगे कि सारा मामला लाइसेंग स्केडल से जुडा हुआ है। जो भी प्रिविलेज मोशन झा रहे है, वे लाइसेंस स्केडल को लेकर झा रहे हैं। एक नई बात—एक वडी गम्भीर वात—हा गई है, भीर हम झापकी सलाह चाहने हैं कि इस मामले को हम कैसे उठाये। स्वाभाविक है कि झाप पूछेंगे कि यह नई बात क्या हो गई है। में बनाना चाहता हूं कि श्री तुलमोहन राम के नौकर ने झापको एक पत्न लिखा है। उस पत्न की कापी मेरे पास है। उस पत्न में लिखा हुआ है

''मैं भुवनेश्वर राम पुत्र श्री बाबू जी राष

(भ्यवचान) ग्रध्यक्ष महोदय, क्या ग्राप इनको काबु नहीं कर सकते ?

(क्यक्काल) यह पत्न पड़ा जायेगा। (क्यक्काल) ये पत्न पड़ने से कैसे रोक सकते हुँ? (क्यक्काल) SHRI VAYALAR RAVI (Chirayenpil): Sir, you cannot allow him to read the letter....(Interruptions).

SHRI K. LAKKAPPA: Sir, this cannot be read in the House under the rules.

भी घटल बिहारी वाजपेयी: ग्रध्यक्ष महोदय, ग्राप मुझे यह पत्र टंबल पर रखने की इजाजत दीजियं।

श्राप्यक्ष महोदय: ग्राप दे दीजिये। मैं इसको देख लूगा।

श्री सटल बिहारी वाजपेयी: श्राप वया देखेंगे? पत्न श्रापके पान साया हुआ है। मैं इसको श्रायेन्टीकेट करता हू। मैं इसको टेबल पर रख रहा हू। लेकिन इसमें जो मामला उठता है, वह बडा गम्भीर है। नौकर वा आरोप है कि उसने सी० बी० आई० के सामने जो बयान दिया, वह बयान सी० बी० आई० ने श्री तुलमोहनराम को बता दिया। नतीजा यह है कि नौमर को नौकरी से निमान दिया गया है और उसकी पुरानी तन्खवाह जबत कर ली गई है। क्या मी० बी० आई० और श्री तुलमोहन राम मिल कर काम वर्ग रहे है? (अवकान) मैं इसको आथेन्टीकेट कर टेबल पर दे देना ह।

SHRI S. M. BANERJEE (Kanpur): Sir, on a point of order. I am not talking about the letter and I do not know the contents of it. My point of order is this. Shri Vajpayee has read out from a letter written to you by the servant of Shri Tul Mohan Ram. A particular sentence has been read out from that document, which raises a very important matter on which I would request you kindly to give a ruling. It is also confirmed that this letter been written to you. You have got the original letter and a copy is with Shri Vajpayee. A serious charge has been made against the CBI itself. In the larger interest, you kindly send the letter to the CBI, to find out whether it is true or not. Moreover, if the CBI has shown the document to Shri Tulmohan Ram, it means that the entire CBI Report is nothing but an eye-wash or a whitewash.

I would request you that this document should be allowed to be placed on the Table of the House and it should be circulated to all the Members On Monday, we should be given a chance to discuss the entire letter. . (Interruptions). I have not finished. In the larger interest of the House, if our integrity is challenged, it should be cleared of Shri Tulmohan Ram 15 not attending the House. If it is proved that he is in league with the CBI . (Interruptions) This document which has been authenticated should be circulated to all the Members

SHRIK RAGHURAMATAH: According to procedure that has been followed, I object to it. (Interruptions). I would like to submit that you have allowed a certain document to be placed on the Table of the House

SOME HON. MEMBERS. No. no

SHRI K RAGHU RAMAIAH: We object to the laying of the document on the Table of the House. We have a right to object to it. We have no earlier notice of what the document is. If a document like that is to be laid on the Table of the House, we will be prejudiced. We have no opportunity to contradict it or to comment on it or say what we have to say about it. It is but fair that when a document like that is brought before the House, we should have a prior opportunity of examining it, an opportunity to see whether it 15 genuine or not,

MR. SPEAKER: This document suddenly came in. He said it is a privilege matter. The privilege

notice was given yesterday. This letter came in today. What to do? If everything is to be taken up by aggressive actions and by shoutings then there is no need of anything. I fail to understand how we can proceed.

श्री जगन्नाय राव जोशी (शाजापुर) : अध्यक्ष महोदय, अब तो मी० बी० आई० की नीयत पर शक करने का कारण है। इसीलियं तो हमने पालियामेंटरी की प्रोब की माग की थी। (अथवधान)

SHRIMATI MAYA RAY (Raiganj): Mr. Speaker, Sir, may I make a submission?

We find, during this session, right from the beginning, every time the Chair, that means to say you, Sir, get up and give a ruling or even make an observation, several of these people stand up togéther. I understand that there are Rules of Procedure that guide the performance of this House. I see, even when Mr. Vajpayee stands up, Mr. Shyamnandan Mishra also stands up to speak. Can't Mr. Vajpayee speak for himself? It is not necessary for Mr. Mishra to do that. I know, they are senior Members of this House. I have no quarrel about that. How they should behave, how they should conduct themselves, I will not say anything. In all humility, I must say, this is my second year in this House. I would not say anything to any aspersion these senior Members. But I must make a few observations here. If they stand up like this, we can also do What is sauce the same thing. for the goose is sauce for the gander also. But I object to the way in which the Chair is being addressed each and every morning. It is not a question of this side being attacked. Why should you, the Chair, be subjected to this behaviour? I take strong objection to this. (Interruptions).

13 hrs.

SHRI SHYAMNANDAN MISHRA: The entire party of 370 members has been commandeered into action against the Opposition. Who are they to tell us that we are doing something against the Chair? As a matter of fact, it is they who have been doing something against the Chair and we take strong objection to that. (Interruptions).

SHRI S. A. SHAMIM (Srinagar): Having listened to the hon. lady member, I want to assure her that the situation is not so pathetic as she seems to think. You are handling the House as it should be and you know that the Opposition has a case and it must be heard. In that particular case you are using your discretion. Therefore, she need not make the whole thing very pathetic.

Secondly, you in your wisdom have observed that, when one Privilege Motion is pending, no other Privilege Motion can be raised. I said it earlier also and I repeat that, in some cases of privilege, time is of essence. For instance, when we are debating a privilege motion here, suppose somebody finds that there is a stranger in the House and there is a breach of privilege or that somebody is voting wrongly....(Interruptions).

MR. SPEAKER: There is no end to human ingenuity.

SHRI S. A. SHAMIM: What I mean to say is that, in some cases like the one which Mr. Vajpayee has referred, time is of essence.

Thirdly, I do not agree that any letter by any servant of any member can justifiably be presented before this House and a question of privilege raised. To that extent, I agree that prior notice should be given. After all, what is the locus standi of Mr. Tulmohan Ram's servant? Mr. Tulmohan Ram has taken so much

[Shri S. A. Shamim]

of our time—20 days; and now it is going to be Mr. Tulmohan Ram's servant. (Interruptions).

SHRI DINEN BHATTACHARYYA (Serampore): The matter regarding the attack on Mr. Jayaprakash Narayan's car in which one photographer of Statesmen was also injured, should be taken up immediately adjourning the proceedings of the House....(Interruptions).

MR. SPEAKER: I am not holding it in order. I am not allowing it.

भी घटल विहारी वाजपेशी: प्रध्यक्ष महोदय, मेरे मामले के बारे में प्रापते क्या फैमला किया? ग्राप यह मामला तो पहले निपटा दीजिए। क्या ग्रापने मुझे यह लैटर टेक्ल पर रखने की डजाजन दे दी है?

श्रम्यक्ष महोदय मैं देख लृगा। श्रगर इसमें वसिकली कोई यनत बात न हुई तो मुझे कोई एतराज न होगा।

I have to examine it and if anything is there, I will seek your guidance.

मुझे तो यह अभी मिला है। मैं देखूगा। अगर ऐसी कोई बात इसमें हुई तो मैं आपसे पूछ्गा।

भी सदस बिहारी बाजपेबी इसमे एक ही बात है और मैं चाहगा कि ..... (व्यवधान) . . मैंचे इसमे श्रापकी गाइबेस मागी थीं, इस लैटर से यह पता होता है ..... (व्यवधान) .....

MR. SPEAKER: I cannot decide without seeing it. It comes to me while sitting here. I am not allowing any adjournment motion.
यह कैसे हो सकता है कि मैं यहा बाते भी करूं भीर कैटर भी देखा ।

SHRI K. LAKKAPPA: They only monopolising the entire House. Have we no right to make our submissions? Are we not Members this House? Are you not going to hear us? We are strengthening you and we are protecting the Rules Procedure. You kindly regulate the porcedure. It is not their monopoly hold the everytime to House to ransom. I have given a privilege motion against Mr. Jyotirmoy Bosu. I would like to make my submission.

MR. SPEAKER: So long as the earlier one is not disposed of, I will not take up any other privilege motion.

RE. ADJOURNMENT MOTION

SHRI DINEN BHATTACHARYYA (Serampore): Here it has come in the papers—attack on JP's car.

MR. SPEAKER: Many leaders, many distinguished men move about. They are shown black flags and many other things. That cannot be a subject of adjournment motion here. Tomorrow you go somewhere and something happens. That cannot be a subject matter of an adjournment motion here

SHRI ATAL BIHARI VAJPAYEE (Gwalior): The matter is not as simple as that.

Please read my motion.

MR. SPEAKER: I have seen it. It is not in order.

PROF. MADHU DANDAVATE (Rajapur): It is not a question of JP alone. Members of Parliament were proceeding to Kurukshetra along with JP and they were attacked. There is the failure of the Government to prevent that... (Interruptions)